

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 30/(MAH)/2017
MA No.387/2017

CORAM:

Present:

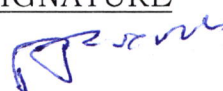
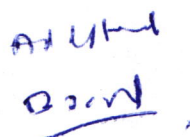
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Marmagoa Steel Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	PRANAV NARANDAR	IRP	
2	ASHUTOSH DINGRA		

ORDER

MA No. 387/2017 IN CP 30/I&BP/NCLT/MB/MAH/2017

For the IRP filed a Miscellaneous Application seeking extension for filing Insolvency Resolution Plan, looking at the facts of the case, it appears that Committee of Creditors so far not come up with a Resolution Plan, at request of the IRP, 90 days' extension has been given from 17.09.2017.

Accordingly, application is **allowed**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)